

RAJYA SABHA

LIST OF BUSINESS

Friday, November 29, 2024

11 A.M.

1. #QUESTIONS

QUESTIONS entered in separate lists to be asked and answers given.

2. (FROM 2.00 P.M. TO 4.30 P.M.)

PRIVATE MEMBERS' LEGISLATIVE BUSINESS

Bills for introduction

1. SHRIMATI MAUSAM B NOOR to move for leave to introduce a Bill to protect the rights of employees in relation to the use and implementation of artificial intelligence in workplaces and regulate the use of and ensure transparency in the implementation of artificial intelligence technologies at workplaces and for matters connected therewith or incidental thereto. *The Artificial Intelligence (Protection of Rights of Employees) Bill, 2023*

ALSO to introduce the Bill.

2. SHRIMATI MAUSAM B NOOR to move for leave to introduce a Bill to prevent and criminalize the creation, dissemination, and use of deepfake content without consent or without digital watermark and for matters connected therewith or incidental thereto. *The Deepfake Prevention and Criminalisation Bill, 2023*

ALSO to introduce the Bill.

3. SHRI V. VIJAYASAI REDDY to move for leave to introduce a Bill further to amend the Special Marriage Act, 1954. *The Special Marriage (Amendment) Bill, 2024*

ALSO to introduce the Bill.

4. SHRI V. VIJAYASAI REDDY to move for leave to introduce a Bill to amend the Bharatiya Nagarik Suraksha Sanhita, 2023. *The Bharatiya Nagarik Suraksha Sanhita (Amendment) Bill, 2024*

ALSO to introduce the Bill.

At 12 Noon.

The Constitution (Amendment) Bill, 2024 (amendment of article 280) 5. SHRI V. VIJAYASAI REDDY to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Asha Workers (Regularization of Service and Other Benefits) Bill, 2024 6. DR. ASHOK KUMAR MITTAL to move for leave to introduce a Bill to provide for regularization of the services of ASHA workers by giving them the status of a permanent employee of the Government and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Entrepreneurship Leave Bill, 2024 7. SHRI VIVEK K. TANKHA to move for leave to introduce a Bill to make provisions in the service conditions of Central Government employees, employees of Public Sector Undertakings, employees of statutory, autonomous and constitutional bodies, so as to enable them to avail upto two years of unpaid leave to pursue their startup venture and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2024 (amendment of article 85) 8. SHRI DEREK O' BRIEN to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Right to Digital Literacy Bill, 2024 9. SHRI DEREK O' BRIEN to move for leave to introduce a Bill to provide for a Digital Literacy Curriculum in all educational institutions to make the youth digitally literate and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024 10. SHRI DEREK O' BRIEN to move for leave to introduce a Bill to amend the Bharatiya Nyaya Sanhita, 2023.

ALSO to introduce the Bill.

The National Tribal Heritage Council Bill, 2024 11. SHRIMATI SUMITRA BALMIK to move for leave to introduce a Bill to establish a National Tribal Heritage Council for the protection, preservation and promotion of the rich cultural heritage of tribal communities in the country and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

12. DR. FAUZIA KHAN to move for leave to introduce a Bill to provide for establishment of an Authority to regulate coaching institutes across the country for the oversight and accountability of such institutes, to ensure that they provide a conducive learning environment while safeguarding the mental and emotional health of students, to provide for liability of the coaching institute in case of suicide committed by the student and for matters connected therewith or incidental thereto.

The Coaching Institutes (Accountability and Regulation) Bill, 2024

ALSO to introduce the Bill.

13. DR. FAUZIA KHAN to move for leave to introduce a Bill further to amend the Constitution of India.

The Constitution (Amendment) Bill, 2024 (insertion of new Part XIV-B and amendment of the Seventh Schedule)

ALSO to introduce the Bill.

14. DR. FAUZIA KHAN to move for leave to introduce a Bill to provide for a dedicated institution in the form of the National Agricultural Commission to address the multifaceted challenges faced by the agricultural sector and promote its sustainable development and for matters connected therewith or incidental thereto.

The National Agricultural Commission Bill, 2024

ALSO to introduce the Bill.

15. SHRI MOHAMMED NADIMUL HAQUE to move for leave to introduce a Bill to provide for the establishment of a National Committee for Protection of Media Persons for the effective prevention of violence in cases related to arbitrary censorship, intimidation, assault, or risk to free speech of media and for matters connected therewith or incidental thereto.

The National Committee for Protection of Media Persons Bill, 2024

ALSO to introduce the Bill.

16. SHRI MOHAMMED NADIMUL HAQUE to move for leave to introduce a Bill to amend the Surrogacy (Regulation) Act, 2021 and the Assisted Reproductive Technology (Regulation) Act, 2021.

The Surrogacy Laws (Amendment) Bill, 2024

ALSO to introduce the Bill.

17. SHRI RAGHAV CHADHA to move for leave to introduce a Bill to amend the Bharatiya Nyaya Sanhita, 2023 and the Bharatiya Nagarik Suraksha Sanhita, 2023.

The Criminal Laws (Amendment) Bill, 2024

ALSO to introduce the Bill.

The Public Examinations (Prevention of Unfair Means) Amendment Bill, 2024 18. SHRI RAGHAV CHADHA to move for leave to introduce a Bill to amend the Public Examinations (Prevention of Unfair Means) Act, 2024.

ALSO to introduce the Bill.

The Release of Mortal Remains by Clinical Establishments Bill, 2024 19. SHRI KARTIKEYA SHARMA to move for leave to introduce a Bill to protect the right of the next of kin or authorized persons to receive the mortal remains of deceased individuals without undue delay and prevent harassment by clinical establishments on account of outstanding dues and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Disaster Management (Amendment) Bill, 2024 20. SHRI P. WILSON to move for leave to introduce a Bill to amend the Disaster Management Act, 2005.

ALSO to introduce the Bill.

The Virtual Court Proceedings Bill, 2024 21. SHRI P. WILSON to move for leave to introduce a Bill to provide for proceedings of all Courts, Tribunals and Commissions to be held virtually in order to facilitate efficient and timely judicial proceedings, mitigate delays, reduce costs and increase convenience for all parties involved and for matters connected therewith and incidental thereto.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2024 (amendment of articles 124,217 and 224) 22. SHRI P. WILSON to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2024 (insertion of new article 21-B and substitution of article 39-A) 23. DR. V. SIVADASAN to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Right to Free Public Health Care Bill, 2024 24. DR. V. SIVADASAN to move for leave to introduce a Bill to provide for the right to free public health care to all citizens in the country and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

25. DR. V. SIVADASAN to move for leave to introduce a Bill to provide for the constitution of a National Commission for Workers and for matters connected therewith or incidental thereto.

The National Commission for Workers Bill, 2024

ALSO to introduce the Bill.

26. SHRI SANDOSH KUMAR P. to move for leave to introduce a Bill to amend the Protection of Women from Domestic Violence Act, 2005.

The Protection of Women from Domestic Violence (Amendment) Bill, 2024.

ALSO to introduce the Bill.

27. SHRI SANDOSH KUMAR P. to move for leave to introduce a Bill to amend the Digital Personal Data Protection Act, 2023.

The Digital Personal Data Protection (Amendment) Bill, 2024

ALSO to introduce the Bill.

28. SHRI SANDOSH KUMAR P. to move for leave to introduce a Bill to provide for the establishment of a National Commission for the welfare of Salt Workers and for matters connected therewith or incidental thereto.

The National Commission for the Welfare of Salt Workers Bill, 2024

ALSO to introduce the Bill.

29. SHRI MANOJ KUMAR JHA to move for leave to introduce a Bill to provide a framework for enhancing the performance of the Parliament by fixing minimum number of sittings for each House of Parliament, extending the hours of a sitting, introduction of a short Session of Parliament in addition to the existing practice of three Sessions, institution of a mechanism to separately discuss opposition business, compensation for the hours unutilised due to disruptions and for matters connected therewith and incidental thereto.

The Parliament (Productivity Enhancement) Bill, 2024

ALSO to introduce the Bill.

30. SHRI MANOJ KUMAR JHA to move for leave to introduce a Bill to provide a framework for the prevention of custodial torture inflicted by public servants, punishment and compensation for custodial crimes, rehabilitation of victims, protection of victims, complainants and witnesses, and matters connected therewith and incidental thereto.

The Prevention of Custodial Torture Bill, 2024

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2024 (amendment of articles 124 and 216) 31. SHRI MANOJ KUMAR JHA to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Right to Free Cancer Treatment Bill, 2024 32. SHRI SANJAY SINGH to move for leave to introduce a Bill to provide for free treatment to all the citizens of the country afflicted with cancer by providing necessary facilities and financial assistance to them and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Constitution (Amendment) Bill, 2024 (insertion of new articles 48-B and 51-B) 33. DR. AJEET MADHAVRAO GOPCHADE to move for leave to introduce a Bill further to amend the Constitution of India.

ALSO to introduce the Bill.

The Public Works (Quality Assurance and Transparency) Bill, 2024 34. DR. AJEET MADHAVRAO GOPCHADE to move for leave to introduce a Bill to ensure transparency, accountability and quality assurance in the execution of public works by the Central Government by creation of a monitoring authority, promotion of fair tendering practices and drafting of guidelines for quality assurance and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Online Hate Speech (Prevention) Bill, 2024 35. SHRI VIKRAMJIT SINGH SAHNEY to move for leave to introduce a Bill to provide for the prevention and control of hate speech on online platforms, to promote digital harmony and responsible online behaviour, to define offences related to online hate speech and provide for penalties thereto, to create a regulatory framework for online platforms, and to provide for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

The Urban Areas (Development and Regulation) Bill, 2024 36. DR. BHIM SINGH to move for leave to introduce a Bill to establish an Urban Areas (Development and Regulation) Committee to ensure regulation and development of urban areas in the country and for all matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

37. SHRI A.A. RAHIM to move for leave to introduce a Bill further to amend the Fiscal Responsibility and Budget Management Act, 2003. *The Fiscal Responsibility and Budget Management (Amendment) Bill, 2024*
- ALSO to introduce the Bill.
38. SHRI A.A. RAHIM to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2024 (insertion of new article 21-B and amendment of the Seventh Schedule)*
- ALSO to introduce the Bill.
39. SHRI A.A. RAHIM to move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009. *The Right of Children to Free and Compulsory Education (Amendment) Bill, 2024*
- ALSO to introduce the Bill.
40. SHRI A.D. SINGH to move for leave to introduce a Bill to provide for the promotion and development of the Makhana (fox nut) industry, predominantly cultivated and produced in the State of Bihar, by constituting a Makhana Board, and mandatory declaration of Minimum Support Price of Makhana and for matters connected therewith or incidental thereto. *The Makhana (Fox Nut) Industry (Promotion and Development) Bill, 2024*
- ALSO to introduce the Bill.
41. DR. JOHN BRITTAS to move for leave to introduce a Bill to amend the Code on Social Security, 2020. *The Code on Social Security (Amendment) Bill, 2024*
- ALSO to introduce the Bill.
42. DR. JOHN BRITTAS to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2024 (amendment of article 158)*
- ALSO to introduce the Bill.
43. DR. JOHN BRITTAS to move for leave to introduce a Bill to repeal the Bharatiya Nyaya Sanhita, 2023; the Bharatiya Nagarik Suraksha Sanhita, 2023 and the Bharatiya Sakshya Adhinyam, 2023. *The Criminal Laws (Repeal) Bill, 2024*
- ALSO to introduce the Bill.

The Recognition of Legal Person Status of Rivers Bill, 2024 44. SHRI SATNAM SINGH SANDHU to move for leave to introduce a Bill to recognise rivers as legal or juristic or juridical persons and entitle them with legal rights similar to the rights of human beings, allowing them to exist, flourish, and be protected from harm and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

Bills for consideration and passing

The Mental Healthcare (Amendment) Bill, 2023 45. SHRI SURENDRA SINGH NAGAR to move that the Bill to amend the Mental Healthcare Act, 2017, be taken into consideration.

ALSO to move that the Bill be passed.

The Prevention of Cruelty to Animals (Amendment) Bill, 2023 46. SHRI SAKET GOKHALE to move that the Bill further to amend the Prevention of Cruelty to Animals Act, 1960, be taken into consideration.

ALSO to move that the Bill be passed.

The Constitution (Amendment) Bill, 2024 (amendment of articles 15 and 16) 47. SHRI P. WILSON to move that the Bill further to amend the Constitution of India, be taken into consideration.

ALSO to move that the Bill be passed.

The Micro, Small and Medium Enterprises Development (Amendment) Bill, 2022 48. DR. KANIMOZHI NVN SOMU to move that the Bill to amend the Micro, Small and Medium Enterprises Development Act, 2006, be taken into consideration.

ALSO to move that the Bill be passed.

The Witness Protection Bill, 2023. 49. SHRI S. NIIRANJAN REDDY to move that the Bill to provide adequate protection and assistance to witnesses in criminal cases and to establish a procedure and mechanism to provide such protection and for matters connected therewith and incidental thereto, be taken into consideration.

ALSO to move that the Bill be passed.

NEW DELHI;
November 26, 2024

P. C. MODY,
Secretary-General.